

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
MUMBAI BENCH

Original Application No:119/99

Date of Decision: 22.3.1999

Mrs. Deepali L. Deole _____ Applicant.

Shri Tapkir for Shri U. Warunjikar. Advocate for
Applicant.

Versus

Union of India and others. _____ Respondent(s)

Shri S.S.Karkera for Shri P.M.Pradhan Advocate for
Respondent(s)

CORAM:

Hon'ble Shri. Justice R.G.Vaidyantha, Vice Chairman

Hon'ble Shri. D.S.Baweja , Member (A)

- (1) To be referred to the Reporter or not? NO
- (2) Whether it needs to be circulated to NO
other Benches of the Tribunal?

R.G. Vaidyantha
(R.G. Vaidyanatha)
Vice Chairman

NS

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
MUMBAI BENCH 'GULESTAN' BUILDING NO:6
PRESCOT ORAD, MUMBAI:1

Original Application No. 119/99

Monday the 22nd day of March 1999.

CORAM: Hon'ble Shri Justice R.G.Vaidyanatha, Vice Chairman

Hon'ble Shri D.S. Baweja, Member (A)

Mrs. Deepali L. Deole
residing at A/25,
Gadiya Vihar,
Aurangabad.

... Applicant.

By Advocate Shri Tapkir for Shri U.Warunjikar.

V/s.

The Union of India through
the Secretary
Tourism Department
123.M.Karve Road,
Mumbai.

The Regional Director
Government of India
Tourism Office , 123 M
Karve Road, Mumbai.

The Manager,
Government of India,
Tourism Office,
Krishna Vilas
Station Road, Aurangabad. ... Respondents.

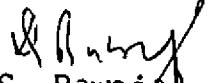
By Advocate Shri S.S.Karkera for Shri P.M.Pradhan.

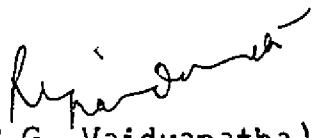
O R D E R (ORAL)

¶ Per Shri Justice R.G.Vaidyanatha, Vice Chairman ¶

When the case is called out for hearing
regarding admission, the learned counsel for the
respondents tenders an order of the administration
dated 9.3.1999, under which one Shri N. Sobhan Babu,
a candidate from Staff Selection Commission, Mumbai,
has been appointed as L.D.C. The learned counsel
for the respondents submits that the regular
appointment is in the place of vacancy which was
held by the applicant as adhoc appointee.

2. The applicant was working on adhoc basis and his services came to be terminated. Therefore the applicant has approached this Tribunal for direction to the respondents to continue the applicant in the post of L.D.C. on adhoc basis till a regularly appointed candidate joins. In view of the subsequent event, the present O.A. does not survive. Therefore the application is rejected at the admission stage. No order as to costs.


(D.S. Bawej)
Member (A)


(R.G. Vaidyanatha)
Vice Chairman

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